

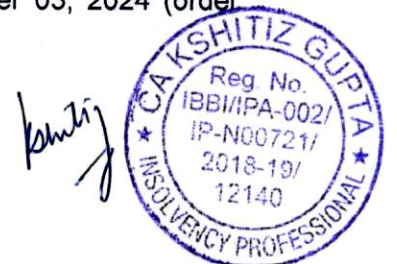
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF V.G.I. PHARMA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	V.G.I. PHARMA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	June 03, 2011
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai Registration No. 218263
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24200MH2011PTC218263
5. Address of the registered office and principal office (if any) of corporate debtor	Plot no. J-8, Phase 3, MIDC Akola, Maharashtra – 444104.
6. Insolvency commencement date in respect of corporate debtor	December 03, 2024 (Order received on December 09, 2024)
7. Estimated date of closure of insolvency resolution process	June 01, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kshitiz Gupta IBBI/IPA-002/IP-N00721/2018-2019/12140
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-52, First Floor, Centrium Mall, Lokhandwala Township, Kandivali East, Mumbai - 400101, Maharashtra. E-mail: kshitiz.ca@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: F-52, First Floor, Centrium Mall, Lokhandwala Township, Kandivali East, Mumbai - 400101, Maharashtra. E-mail: vgipharma.ibc@gmail.com
11. Last date for submission of claims	December 23, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with the IRP.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not available as per information available with the IRP.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/en/home/downloads b) NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench-VI has ordered the commencement of a corporate insolvency resolution process of M/s V.G.I. Pharma Private Limited vide its order in CP (IB) No.1261/MB-VI/2022 on December 03, 2024 (order received on December 09, 2024).



The creditors of **V.G.I. Pharma Private Limited** are hereby called upon to submit their claims with proof on or before **December 23, 2024**, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (Not Applicable) to act as authorised representative of the class [N.A.] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: December 11, 2024
Place: Mumbai

Kshitiz
Mr. Kshitiz Gupta
Interim Resolution Professional
IBBI/IPA-002/IP-N00721/2018-2019/12140
AFA valid upto 31/12/2025



U GRO Capital Limited
4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSET(S) ("SECURED ASSET(S)") UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8 AND 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Secured Asset(s) mortgaged / charged to U GRO Capital Limited & Poonawalla Fincorp Limited ("Secured Creditors"), the possession of which has been taken by the authorised officer of Secured Creditors, will be sold on "As is what is" and "As is where is" and "Whatever there is" and the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization of amount, due to Secured Creditors from the Borrower(s) and Guarantor(s) mentioned herein below. The Reserve Price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

Details of Borrower(s) / Guarantor(s)	Details of Demand Notice	Details of Auction
1. BURAK AGARBATTI COMPANY 2. Nadeem Ahmad Nawab Ahmad 3. Sabina Nadeem Ahmad Loan Account Number: HFCNGPSEC0001042028	Date of Notice : 27-05-2024	Reserve Price : Rs. 5149420/- EMD Rs. 514942/-
	Outstanding Amount: Rs. 3879032/- as on 09/03/24	Last date of EMD Deposit : 13-01-2025 Date of Auction : 15-01-2025 Time of Auction : 11 AM to 01 PM Incremental Value : Rs. 1,00,000/-

Description of Secured Asset(s): All that piece and parcel of immovable property being land bearing of Mouza-Wanajara, P.H. No.17, Khasra No.89/1, and Plot No. 170 & 171 Total admeasuring 2120 Sq.Ft. (196.95 sq. mt.) Eastern Side Portion of Plot No.172 Total admeasuring 400 sq.ft. (37.160 Sq.Mtr.) Sheet No. 845/55/51A, City Survey No. 408, House No. 2476/170-171 Tahsil and District Nagpur. Butted and bounded for (Plot No.170 & 171) on the East by 30 Feet Wide Road, on the West by Plot No. 172, on the North by 20 Feet Wide Road, South by Plot No. 168 & 169 and (Plot No.172) on the East by Plot No.171, on the West by Remaining Portion of Plot No.172, on the North by 20 Feet Wide Road, on the South by Plot No. 167.

For detailed terms and conditions of the sale, please refer to the link provided in U GRO Capital Limited/Secured Creditor's website. i.e. www.ugrocapital.com or contact the undersigned at authorized.officer@ugrocapital.com

Date : 11-12-2024, Place : Nagpur Authorized Officer, UGRO Capital Limited

TATA CAPITAL HOUSING FINANCE LIMITED
Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400013.
Branch Address : Tata Capital Housing Finance Limited, Keche Complex, 1st floor, Near BOI Rathi Nagar, Amravati

NOTICE FOR SALE OF IMMOVABLE PROPERTY
(Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice of 15 days for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below mentioned Borrower and/ Co- Borrower, or their legal heirs/representatives (Borrowers) that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on **28-12-2024 on "As is where is" & "As is what is" & "Whatever there is" and without any recourse basis** for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/discontinuance of the sale, the said secured asset / property shall be sold by E- Auction at 2.00 P.M. on the said **28-12-2024**. The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before **27-12-2024** till 5.00 PM at Branch address **TATA CAPITAL HOUSING FINANCE LIMITED**, Keche Complex, 1st floor, Near BOI Rathi Nagar, Amravati. The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below :

Sr. No.	Loan A/c. No	Name of Borrower(s) / Co-borrower(s) / Legal Heir(s) / Legal Representative / Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Type of Possession	O/s as on
1	TCHHL 062200 0100071 174	MR. MOHIT SUNIL SAHU MRS. NITA SUNIL SAHU	Rs. 20,29,141/- (Rupees Twenty Lakh Twenty Nine Thousand One Hundred Forty One Only) & 31-10-2022	Rs. 13,40,000/- (Rupees Thirteen Lakh Forty Thousand Only)	Rs. 1,34,000/- (Rupees One Lakh Thirty Four Thousand Only)	Physical	Rs.2837266/- (Rupees Twenty Eight Lakh Thirty Seven Thousand Two Hundred Sixty Six Only) as on 04-12-2024

Description of the Immovable Property: That the property situated at within the local limits of Gram Panchayat Nandgaon Peth and within the jurisdiction of Sub Registrar Amravati Rural, bearing field Survey No. 29/1, converted into Non Agricultural land vide Revenue Case No. NAP 34/ Takheda 5/1975 1976, That the order of conversion passed on 22.11.1978, therein Layout Plot No. 44, admeasuring 295.13 Sq. Mtrs. (3180 Sq. Ft.), thereon Residential Building Name and styled as 'Bhoomi Residency' therein Flat No. T.2 B having total Built Up area 39.49 Sq. Mtrs. Situated on Third Floor, along with 10.27% undivided share in land, at Mouje Tarkheda, Pragane Badnera, Tah. & Dist. Amravati. **Bounded** :- East :- Plot No. 43, West :- Road, North :- Road, South :- Service Lane.

Sr. No.	Loan A/c. No	Name of Borrower(s) / Co-borrower(s) / Legal Heir(s) / Legal Representative / Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Type of Possession	O/s as on
2	10149165	MR. PRALHAD PRABHAKAR SAWALKAR. MRS. PRATIBHA MADHUKAR VIRULKAR	Rs. 24,83,709/- (Rupees Twenty Four Lakh Eighty Three Thousand Seven Hundred Nine Only) & 06-06-2019	Rs. 8,00,000/- (Rupees Eight Lakh Thousand Only)	Rs. 80,000/- (Rupees Eighty Thousand Only)	Physical	Rs. 50,63,646/- (Rupees Fifty Lakh Sixty Three Thousand Six Hundred Forty Six Only) as on 04-12-2024

Description of the Immovable Property: That the property situated at within the local limits of Amravati Municipal Corporation and within the jurisdiction of Sub Registrar Amravati, bearing field Survey No. 193/3, the agricultural field converted into Non Agricultural use as per the order of Collector Amravati in Revenue Case No. NAP 34/Rahatgaon 38/2013-2014, Order dated 11.11.2013, out of the said layout converted land Plot No. 2, admeasuring 4678 Sq. Ft. thereon residential Building named and styled as "The Best Residency" therein Flat No. 403, on Fourth Floor, having Built Up Area of 34.69 Sq. Mtrs. along with 5.96% undivided share in land, at Mouje Rahatgaon, Pragane Nandgaon Peth, Tah. and Dist. Amravati. **Bounded** :- East :- Flat No. 103, West :- Flat No. 101, North :- Other Plot, South :- Road

Sr. No.	Loan A/c. No	Name of Borrower(s) / Co-borrower(s) / Legal Heir(s) / Legal Representative / Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Type of Possession	O/s as on
3	10093595	MRS. UJWALA NITIN THORAT (Legal Heir of Late MR. NITIN MADHUKAR THORAT & Co-Borrower)	Rs. 17,61,916/- (Rupees Seventeen Lakh Sixty One Thousand Nine Hundred Sixteen Only) & 13-02-2020	Rs. 13,90,000/- (Rupees Thirteen Lakh Ninety Thousand Only)	Rs. 1,39,000/- (Rupees One Lakh Thirty Nine Thousand Only)	Physical	Rs. 3987971/- (Rupees Thirty Nine Lakh Eighty Seven Thousand Nine Hundred Seventy One Only) as on 04-12-2024

Description of the Immovable Property: Description of the Immovable Property: All that piece and parcel of the That the property situated at within the local limits of Amravati Municipal Corporation and within the Jurisdiction of Sub Registrar Amravati, bearing field Survey No. 17, Converted in to Non Agricultural land vide Revenue Case No. NAP 34/Benoda 34/1981 1982, that the order passed on 11.06.1982, therein Layout Plot No. 100, admeasuring 4928 Sq. Ft. (457.99 Sq. Mtrs.) Out of said Plot Eastern Portion admeasuring 1983.92 Sq. Ft. Out of said Plot Eastern Portion of North South Division, admeasuring 991.96 Sq. Ft. thereon residential House, at Mouje Benoda, Pragane Nandgaon Peth, Tah. and Dist. Amravati. **Bounded** :- East :- Plot No. 101, West :- Remaining portion of Plot, North :- Road, South :- Remaining portion of Plot

Sr. No.	Loan A/c. No	Name of Borrower(s) / Co-borrower(s) / Legal Heir(s) / Legal Representative / Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Type of Possession	O/s as on
4	TCHHF06 22000100 089631	MR. RADHESHYAM RAMBILASJI SONI MRS. SAROJ RADHESHYAM SONI	Rs. 8,88,133/- (Rupees Eight Lakh Eighty Eight Thousand One Hundred Thirty Three Only) & 26-12-2022	Rs. 7,95,000/- (Rupees Seven Lakh Ninety Five Thousand Only)	Rs. 79,500/- (Rupees Seventy Nine Thousand Five Hundred Only)	Physical	Rs.13,85,338/- (Rupees Thirteen Lakh Eighty Five Thousand Three Hundred Thirty Eight Only) as on 04-12-2024

Description of the Immovable Property: All that piece and parcel of the That the Property situated at within the local limits of Amravati Municipal Corporation and within the jurisdiction of Sub Registrar Amravati, bearing Nazul Sheet No. 81 D, Plot No. 244/1, admeasuring 492.81 Sq. Ft. (45.8 Sq. Mtrs.), thereon Residential House, at Mouje Gaotthan Amravati, Pragane Nandgaon Peth, Tah. And Dist. Amravati. **Bounded** :- East :- House of Bhurkhan, West :- House of Rambilasi Soni, North :- House No. 7/210, South :- House No. 7/212

At the Auction, the public generally is invited to submit their bid(s) personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immovable Property sold.

The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions:

NOTE: The E-auction of the properties will take place through portal <http://bankauctions.in/> on 28-12-2024 between 2.00 PM to 3.00 PM with limited extension of 5 minutes each.

Terms and Condition: 1. The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bidder, the Immovable Property shall at once again be put up to auction subject to the discretion of the Authorised Officer. 2. The Immovable Property shall not be sold below the Reserve Price. 3. Bid Increment Amount will be: **Rs.10,000/-** (Rupees Ten Thousand Only) 4. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL HOUSING FINANCE LTD." Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after auction. For payment of EMD through NEFT/RTGS/IMPS, kindly contact Authorised Officer. 5. The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorised Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. 6. For reasons recorded, it shall be in the discretion of the Authorised Officer to adjourn/discontinue the sale. 7. Inspection of the Immovable Property can be done on 17-12-2024 between 11 AM to 5.00 PM. with prior appointment. 8. The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money/bid which would include EMD amount to the Authorised Officer within 24hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty. 9. In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day. 10. In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by TATA CAPITAL HOUSING FINANCE LTD and the defaulting purchaser shall lose all claims to the property. 11. Details of any encumbrances, known to the TATA CAPITAL HOUSING FINANCE LTD, to which the property is liable: as per table above. The Intending Bidder is advised to make their own independent inquiries regarding encumbrances on the property including statutory liabilities arrears of property tax, electricity etc. 12. For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, M/s. 4Clouse, Block No.605 A, 6th Floor, Maltrivanam Commercial Complex, Ameerpet, Hyderabad 500038 Email : info@bankauctions.in or Manish Bansal, Email id Manish.Bansal@tatacapital.com Authorised Officer Mobile No 8588983696. Please send your query on WhatsApp Number 9999078669 13. TDS of 1% will be applicable and payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/ borrower(s) and the copy of the challan shall be submitted to our company. 14. Please refer to the below link provided in secured creditor's website <http://surfi.lk/uuqtzq> for the above details. 15. Kindly also visit the link: <https://www.tatacapital.com/property-disposal.html>

Please Note - TCHFL has not engaged any broker/agent apart from the mentioned auctioning partner for sale/auction of this property. Interested parties should only contact the undersigned or the Authorised officer for all queries and enquiry in this matter

Sd/-
(Authorised Officer)
Tata Capital Housing Finance Ltd.

Place : Amravati
Date : 11-12-2024

GUJARAT ENERGY TRANSMISSION CORPORATION LIMITED
H.O. Sardar Patel Vidyut Bhavan, Race Course, Vadodra - 390 007
GETCO: www.getcogujarat.com. <https://www.nprocure.com>.

Tender Notice No. ACE(P&C):TN-13:24-25

[A] Procurement: E-2991R ACE(P&C)/SE(P&C)/EE(Proc)/III/ /SF6 CB (B/B)/2024-25: (1) Various class SF6 Breakers under buy back for 2024-25 as per specification on firm price basis. (2) Various class SF6 Breakers under buy back for 2024-25 as per specification on firm price basis.

[B] Civil: ACE(P&C)/Contracts/Civil-404,412,413,414,415,416,418,419,420,421,422,423,424,425/ 66 kV Ghadkan SS, 400kV Vataman-Dholera-2 line, 66 KV Dhinoj SS, CR Extn. under Haldarva AM Div, Aug. under Narol Am Div, Cnet Building GETRI, 765kV Sompipaliya S/S(Phase-1), Civil work at 66kV Sanand SS, Civil work at 220kV Keshod SS, CR Extn. At 66kV Kheda SS, Civil work at 132kV Nadiad SS, Civil work at Ranasan AM Div, Civil work at 220kV Shapur SS, Civil work at 66kV Mosali SS. (1) Construction of Control Room Building, foundation, Cable Trench, Compound Wall, RCC Road, Borewell, Pile work etc. at 66kV Ghadkan SS Ta. Prantij, Dist. Sabarkantha under Himmatnagar Tr. Circle (2) Construction of pile foundations suitable for R+0/+3/+6 Tower for 400KV D/C Vataman-Dholera-2 line on D/C Tower AL-5/9 Conductor under Construction Division - Limbdi under Surendranagar Circle (3) Construction of New Control Room Building 8 span with electrification, Ladies toilet, Divyang ramp, RCC Road, Compound Wall and other ancillary civil works etc. at 66KV Dhinoj ss, Ta. Chanasma, Dist.: Patan under Mehsana TR Division under Mehsana Transmission Circle, (4) Construction of Control Room Extension (2 span), RCC Road, Cable trench and Demolition of old control room at 66KV Vlayat ss and Construction of Control Room Extension (2 Span) and RCC Road at 66kV Saykha - 1 and Saykha - 2 SS under Haldarva AM Division under Bharuch Circle (5) Construction of foundations, FP Wall, Cable Trench, Oil Sump etc. for augmentation work of various 400KV/220KV/132KV/66KV S/S under Narol AM Division for R&M Plan 2024-25 under Nadiad AM Circle (6) Hiring of comprehensive architectural and structural consultancy services for the Proposed C-Net Building Green Building in GETRI Campus at Gotri Road, Vadodra (7) Area grading, Precast Compound wall, Precast Peripheral Drain, Security cabin, Gate and Misc Civil works at 765 kV Sompipaliya SS Phase 1, Ta. Vinchiya and Dist Rajkot under Gondal Circle (8) Construction of New CR Building, Compound wall, Foundations, Cable Trench, RCC Road, Metal Spreading, water supply, Drainage etc at 66 kV Sanand Ss. Ta. Sanand Dist Ahmedabad under Nadiad TR Circle (9) Construction of store room building, Panels room building, hardware & accessory building, stacking platform, RCC road, Compound wall, Water tank, septic and soak pit, toilet block, Parking shed, security cabin, and Dismantling of existing staff quarters, Old division office and other Misc. civil work etc., for construction of Keshod divisional store at 220 kV Keshod SS compound under Junagadh Construction Division under Junagadh Circle (10) Extension of Control Room Building, Construction of Compound wall, RCC road, Metal Spreading as per new methodology & other misc. work at 66kV Kheda SS under Nadiad TR Circle (11) Construction of 2 nos Type3 (G+3) Quarters Blocks with Lift, septic tank, soak pit, water sump, RCC Road, Garden etc. with electrification at 132kV Nadiad SS under Nadiad TR Circle (12) Construction of foundations, FP Wall, Cable Trench, Oil Sump etc. for augmentation work at 220kV Ranasan, Khanpur SS, 132kV Chandkheda SS and 66kV Lihoda SS etc. various EHV class SS under Ranasan TR Division for R&M Plan 2024-25 under Nadiad TR Circle (13) Construction of TR bay Foundations, Cable Trench, Fire protection works, RCC Road, Metal spreading, R and M of Compound Wall-Control Room, Bore and Water Supply works and Misc. Civil Works at 220kV Shapur Sub-station under AM Circle Junagadh under KSY-II (14) Construction of Control Room Building Extension with electrification in Phase-2, Compound Wall, RCC road, Yard Metal Spreading, Bore, other Misc. works and Demolition of existing old control room building at 66kV Mosali SS under Kim Tr. Div. and under Bharuch Tr. Circle

[C] Line: ACE(P&C)/Contract/ E-266/TL/220kV/S&E:(1) Design, Supply, Erection, Testing & Commissioning of LILO of One Circuit of 220 kV D/C Kasor - Gavasad line at 220 kv Gotri Sub Station (balance work from AP-18 to Gotri S/S 3.211 Rkm) on 220kv Micro circuit Monopole towers on turnkey basis.

[D] Substation: ACE(P&C)/Contract/66 kV Kotarpur SSE-261, 66kV Morbi Jail Road GIS/E-251: (1) Supply, Erection, Testing, and Commissioning of Equipment and Materials on EPC basis excluding civil works at 66/11kV Kotarpur AIS under RDSS scheme. (2) "Design, Engineering, manufacturing, supply, erection, testing & commissioning of 66/11kV GIS equipments", materials on turnkey basis including all civil works at 66kV Morbi Jail Road GIS".

Above Tender are available on web-site www.getcogujarat.com (for view and download only) & tender.nprocure.com (for view, download and on line tender submission).

Note: Bidders are requested to be in touch with our website till opening of the Tender.

09/12/2024 Additional Chief Engineer (Procurement & Contracts)

यूनियन बैंक Union Bank of India
Asset Recovery Branch : Suyog Plaza, 1st Floor, 1278, Jungli Maharaj Road, Deccan Gymkhana, Pune 411 004
Email : ubin0578789@unionbankofindia.bank

DEMAND NOTICE UNDER SEC.13 (2)
Ref. ARB/ OR / 656 / 2024-25 Date : 28/11/2024
To, Place : Pune

1) Borrower : M/s.Extreme Webtech Pvt.Ltd., Prop. Rahul Laxman Thakare Sagar Complex, C Wing, 2nd Floor, Kasarwadi, Mumbai-Pune Highway, Nashik Phata, Pune-411034

2) Guarantor:-
1) Mr. Rahul Laxman Thakare Flat No. 3, D-1 Orchid Sukhwani Complex, Opp Sant Tukaram Nagar, S T Stand road, Kasarwadi, Pune-411034,
2) Mr. Laxman Thakare, At. Wadhwan Post Kamleshwar Taluka Kamleshwar, Dist. Nagpur-441501
3) Mr. Ganesh Vishwambhar Wankhede, Near Cotton Mill, Hanumannagar, Wandongari, Tal- Hingna Dist. Nagpur-441110

Sir/Madam,
Notice under Sec.13 (2) read with Sec.13 (3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

You the addressee No. 1 herein have availed the following credit facilities from our **F C Road Branch (Old SSI Pune Branch)** and failed to pay the dues/installment interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your account/s has/have been classified as Non-Performing Asset as on 30/09/2016. As on 31/10/2024 a sum of **Rs. 90,41,284.89 (Rupees Ninety Lakhs Forty One Thousand Two Hundred Eighty Four and paisa Eighty Nine Only)** is outstanding in your account/s.

The particulars of amount due to the Bank from No. 1 to 4 of you in respect of the aforesaid account/s are as under:

Type of Facility	Outstanding amount as on date of NPA i.e. as on 30/09/2016	Un applied interest w.e.f. 29.01.2024 to 31.10.2024	Penal Interest (Simple)	Cost/Charges incurred by Bank.	Total dues (in Rs.)
Cash Credit 501705010050099	24,93,624.63	24,54,840.00	4,08,694.00	1,14,192.00	54,71,350.63
TL 501706110058149	14,41,934.26	14,18,697.96	14,594.00	0.00	28,75,226.22
TL 501706310000012	3,36,194.28	3,56,045.76	2,468.00	0.00	6,94,708.34
Total	42,71,753.17	42,29,583.72	4,25,756.00	1,14,192.00	90,41,284.89

Total Dues : Rupees Ninety Lakhs Forty One Thousand Two Hundred Eighty Four and paisa Eighty Nine Only.

To secure the repayment of the monies due or the monies that may become due to the Bank, , **M/s.Extreme Webtech Pvt.Ltd through its Borrowers / Co-Applicant Mr. Rahul Laxman Thakare ,Mr.Laxman Thakare and Mr. Ganesh Vishwambhar Wankhede** have executed documents on 30/11/2023 and 15/05/2015 created security interest by way of Mortgage.

Mortgage of immovable property described herein below:

- **Property No.1 :** Shop No.7 (Whole) admeasuring 7.27 Sq.mt & Shop No.8 (Southern Part) adm.3.77 Sq.mt on Ground Floor in Harsh Ganesh Apartment situated at Hatte Nagar, Latur in the name of Mr.Rahul Laxman Thakare
- **Property No.2 :** Shop No.8(Northern Part) admeasuring 11.04 Sq.Mtrs(Carpet area) 17.84 Sq.Sq.mt saleable area at Ground Floor, Harsh Ganesh Apartment situated at Hatte Nagar, Latur in the name of Mr.Rahul Laxman Thakare
- **Property No.3 :** All that piece and parcel of the NA residential Plot No.55 admeasuring about 1500 Sq.Ft.i.e. 139.35 Sq.Mtrs from the layout of the land bearing Khasra No.320/1, P.H.No.46 situated at Mouje Wandongri, Taluka Hingana, Dist. Nagpur and the said plot of land is **Bounded** as under:-**On or towards East :** By 25 Ft Road, **On or towards South :** By Plot No. 54, **On or towards North :** By Plot No. 56, **On or towards West :** By Plot No.40

Therefore, you are hereby called upon in terms of section 13(2) of the Securitization and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002, to pay a sum of **Rs. 96,16,982.69 (Rupees Ninety-Six Lakhs Sixteen Thousand Nine Hundred Eighty Two and paisa Sixty Nine Only) together with further interest and charges at the contractual rate** as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act.

As per section 13 (13) of the Act, on receipt of this notice you are restrained /prevented from disposing of or dealing with the above securities without the consent of the bank.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Note: Whereas previous notices issued under the SARFAESI Act 2002, is hereby withdraw. This notice prevails over all action taken by Bank under SARFAESI Act 2002.

For Union bank of India
Authorized officer

(This notice is also being published in vernacular. The English version shall be final if any question of interpretation arises.)

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CENTRAL RAILWAY
E-Tender Notice No. NGP/L/2024/T/30 dated 06/12/2024

Sr. Divisional Electrical Engineer (General) Central Railway, 2nd Floor, DRM Building, Kingsway Road, Nagpur - 440001 for and on behalf of The President of India invites E- Tender through website www.ireps.gov.in for the following work. Name of Work: Electrical work in connection with upgradation / modernization of infrastructure of goods shed at Mukutban, Tadali, Chandrapur and Ballarshah stations of Nagpur Division. Tender Cost of Work: ₹ 1,49,49,612.47. Bid Security: ₹ 2,24,800/- . Cost of Tender Form: ₹ Nil. Validity : 60 days. Completion Period: 12 Months. The offer will remain open for 60 days. Date & Time for Submission of Tender : 03/01/2025 up to 11.00 hrs. Date & Time of Opening of Tender: 03/01/2025 up to 11.15 hrs. Website Particulars : www.ireps.gov.in Detailed Tender Notice is placed on Notice Board in the office of Sr. DEE (G) NGP, 2nd Floor, DRM Office Building, Nagpur. Further any other correction and corrigendum, if any, to be seen on website only.

Sr.DEE(G)/Nagpur
अपने जानवरों को रेश बाइनरी से रू रखें

Change of Name
I, **NALINI MADHUAR PARELE**, spouse of No. 6821800 Ex NR **Madhukar Keshavrao Parale**, R/o. Ramnagar Near Well, Wadgaon Road, Tah, Dist. Yavatmal - 445001 have changed my name from **Nalini to Nalini Madhukar Parale**. My date of Birth is **28/02/1954** (Twenty Eight February nineteen Hundred & Fifty Four). That, **Nalini and Nalini Madhukar Parale both names are pertains to one person only** and in future my name will be used in all documents as **Nalini Madhukar Parale**.

Authorized Officer
Hinduja Housing Finance Ltd.
Date: 11/12/2024

Form No INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government Mumbai Region,

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014 AND In the matter of Femina Life Sciences Private Limited having its registered office at C/O MOHAN DASHRATH KANOJI, IBM ROAD GITTI KHADAN, KATOLROAD, NAGPUR, NAGPUR, MAHARASHTRA, INDIA, 440013. Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation in terms of the special resolution passed at the Extra ordinary general meeting held on 6th December 2024, Friday to enable the company to change its Registered office within state of Maharashtra from C/O MOHAN DASHRATH KANOJI, IBM ROAD GITTI KHADAN, KATOLROAD, NAGPUR, MAHARASHTRA, INDIA, 440013 to C/O SURESH MOHAN JAJUNDA, BUILDING NO-T-10, FLAT NO 1605, RAHEJA VISTAS, PH-IV PUNE MAHARASHTRA PIN 411 060.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post with his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the company, within fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:

Femina Life sciences Private Limited, C/O MOHAN DASHRATH KANOJI, IBM ROAD GITTI KHADAN, KATOL ROAD, NAGPUR, NAGPUR, MAHARASHTRA, INDIA, 440013 For and on behalf of the Applicant Femina Life Sciences Private Limited

Sd/-
VINEETA RAJAK
Director
DIN - 10205144

PRIVATE LIMITED
House No. 74 Dehanak Layout, Yavatmal, Maharashtra, India, 445001
Applicant Company / Petitioner
NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 10th July, 2024 to enable the company to change its Registered office from "State of Maharashtra" to the "State of Chhattisgarh". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region, Ministry of Corporate Affairs, Everest, 3rd Floor, 100 Marine Drive, Mumbai-400002 within fourteen days from the date of publication of this notice with a copy to the applicant company at its Registered Office at the address mentioned below :
House No. 74 Dehanak Layout, Yavatmal, Maharashtra, India, 445001
For & on behalf of **BIO LINK ORGANIC CERTIFICATION PRIVATE LIMITED** Sd/-
SANTOSH PATEL
(DIRECTOR)
DIN: 10673292
Date : 11.12.2024
Place : Yavatmal

Kavthemahankal Nagar Panchayat, Kavthemahankal, Dist.: Sangli PWD Department E-Tender No.2, 2024-25
Chief Officer, Kavthemahankal Nagarpanchayat is inviting online E-Tender from following website under Central Assistance scheme for 1 work. The detailed information, terms and conditions are available at the following website.
Main Portal : "http://mahatenders.gov.in"
Signed/-
Chief Officer
Kavthemahankal Nagarpanchayat

PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF V. G. I. PHARMA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name	

यूनियन बँक **Union Bank of India**

कालबादेवी मुंबई शाखा (900583), 68/72, Babu Genu Road, New Hanuman Galli, Mumbai - 400002 Phone No. : 022-22056677 Email: UBIN900583@unionbankofindia.bank

Ref: SAR58220086293653912425 Date: 12.08.2024 Place: Mumbai

The Borrowers

- Mr. Navin Kumar Mishra**, G-42, Mahendra Chawl, Bihari Tekdi Road, Goanvedi Road, Poinar Kandivali East, Mumbai Mah - 400101 In Also At: Flat No. 302, 3rd Floor, B-Wing, Mangal Murti Apartment, Village More, Tal. Vasai, Dist. Thane.
- Mrs. Poonam N. Mishra**, G-42, Mahendra Chawl, Bihari Tekdi Road, Goanvedi Road, Kajupada Kandivali East, Mumbai, Mah - 400101 In Also at: Flat No. 302, 3rd Floor B-Wing, Mangal Murti Apartment, Village More, Tal. Vasai, Dist. Thane. Sir/Madam,

Notice under Sec. 13 (2) read with Sec. 13 (3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The addressee No. 1 herein have availed the following credit facilities from our MUMBAI-KALBADEVI (00582) Branch and failed to pay the dues/installment/interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your account/s has/have been classified as Non-Performing Asset as on 24.05.2024. As on 24.05.2024 a sum of **Rs. 3,35,644.74 (Rupees Three Lakh Thirty Five Thousand Six Hundred And Forty Four Point Seven Four Only)** is outstanding in your account/s.

Type of Facility	Outstanding amount as on date of NPA i.e. as on 24.05.2024	Un applied interest w.e.f. 24.05.2024 to 12.08.2024	Penal Interest (Simple)	Cost/ Charges incurred by Bank.	Total dues
CORP HOME EMI	Rs. 3,27,240.62	Rs. 8,404.12	0.00	0.00	Rs. 3,35,644.74
					Rs. 3,35,644.74

To secure the repayment of the monies due or the monies that may become due to the Bank, **Mr. Navin Kumar Mishra, Mrs. Poonam N. Mishra**, had have executed documents on 24.02.2011 and created security interest by way of Mortgage of immovable property described herein below: **EMG of Flat No. 302, 3rd Floor, B-Wing, Mangal Murti Apartment, Situated on Land Bearing S. No. 71 (Old S. No. 264) Hissa No. 1, Village More, Tal. Vasai, Dist. Thane within the area of Sub Registrar Vasai No. III Nallasopara.**

Therefore you are hereby called upon in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002, to pay a sum of **Rs. 3,35,644.74** together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 80 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act.

As per section 13 (13) of the Act, on receipt of this notice you are restrained/prevented from disposing of or dealing with the above securities without the consent of the bank. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Yours faithfully,
Sd/-
Authorised Officer

यूनियन बँक **Union Bank of India**

कालबादेवी मुंबई शाखा (900583), 68/72, Babu Genu Road, New Hanuman Galli, Mumbai - 400002 Phone No. : 022-22056677 Email: UBIN900583@unionbankofindia.bank

Ref: SAR5822008643750192425 Date: 26.06.2024 Place: Mumbai

The Borrowers

- Pappulal A Prajapati**, Room No. 1, Chawl No. 1, Aai Koleshwari, Tata Power Road, Salvi Nagar, Sabegon Diva E, Thane, Thane, Mah -400612 In.
- Punita Pappulal Prajapati**, Flat No. 205, Bldg., C Wing, Shreekrishna Park Diva, Thane, Mah -400612 In. Sir/Madam,

Notice under Sec. 13 (2) read with Sec. 13 (3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The addressee No. 1 herein have availed the following credit facilities from our MUMBAI-KALBADEVI (582) Branch and failed to pay the dues/installment/interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your account/s has/have been classified as Non-Performing Asset as on 30.04.2024. As on 26.06.2024 a sum of **Rs. 11,38,700.49 (Rupees Eleven Lakh Thirty Eight Thousand Seven Hundred Point Forty Nine Only)** is outstanding in your account/s.

Type of Facility	Outstanding amount as on date of NPA i.e. as on 30.04.2024	Un applied interest w.e.f. 30.04.2024 to 26.06.2024	Penal Interest (Simple)	Cost/ Charges incurred by Bank.	Total dues
CORP HOME -EMI	Rs. 10,06,044.60	Rs. 16,047.22	0.00	0.00	Rs. 10,22,091.82
CORP VEHICLE	Rs. 1,12,384.11	Rs. 4,224.56	0.00	0.00	Rs. 1,16,608.67
					Rs. 11,38,700.49

To secure the repayment of the monies due or the monies that may become due to the Bank, **Pappulal A Prajapati**, had have executed documents on 20.02.2015 and created security interest by way of Mortgage of immovable property described herein below: **Flat No. 205, ADMG 450 sq. ft. carpet area, on 2nd Floor, in the Building No. C known as Shreekrishna Park, situated under S. No. 63 H No. 5 of Village Diva, Dist. Thane and within Municipal limits of Thane Municipal Corporation and Sub-Registration Dist. Thane and Registration District Thane Constructed by M/s. Siddhivinyak Builders & Developers.**

Therefore you are hereby called upon in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002, to pay a sum of **Rs. 11,38,700.49** together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 80 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act.

As per section 13 (13) of the Act, on receipt of this notice you are restrained/prevented from disposing of or dealing with the above securities without the consent of the bank. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Yours faithfully,
Sd/-
Authorised Officer

E-AUCTION SALE NOTICE FOR SALE OF RNP MARKETING AND CARGO PRIVATE LIMITED (In Liquidation) (CIN: U01100MH2008PTC187995)

Room No. F-203, Nandayan Apts., Dahanukar Wadi, New Link Road, Opp. Lajli Pada Police Station, Kandivli West, Mumbai - 400067, Maharashtra, India. (Sale under Insolvency and Bankruptcy Code, 2016)

Notice is hereby given to the public in general that the undersigned Liquidator of RNP Marketing and Cargo Private Limited (RNP/Corporate Debtor), in Liquidation, appointed by the Hon'ble National Company Law Tribunal, Mumbai, Court-I (Adjudicating Authority/NCLT) vide order dated 11.10.2023 (Liquidation Order) intends to sell the Corporate Debtor -

(A) by way of Sale of assets-Immovable Property of the Corporate Debtor forming part of the liquidation estate of the Corporate Debtor, and/or under the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 (Liquidation Regulations), through e-auction on "as is where is basis", "as is what is basis", "whatever there is basis" and "without recourse basis". The details regarding the Corporate Debtor are available at <https://www.eauctions.co.in/> Email ID: admin@eauctions.co.in Mobile No. +91 9870099713

Auction Date and time	10-01-2025 For Block A - 10:30 AM to 12:30 PM with unlimited extension of 5 minutes each. sale of assets in parcels
Last date for submission of Tender Documents/bid	25-12-2024
Last date of declaration of Qualified Bidder	30-12-2024
Last date of information sharing and site visit	06-01-2025
Last date for submission of Earnest Money Deposit (EMD)	08-01-2025

The reserve price and earnest money deposit will be as mentioned in the table below:

Block no.	Description of Assets	Reserve Price	EMD	Bid Incremental Value
A	Sale of assets in Parcels - Immovable Property, as per Regulation 32(d) of the IBBI Liquidation Process Regulation 2016.	1,69,65,000	10%	1,00,000

Please note that the e-Auctions will be conducted on 10-01-2025 for RNP Marketing and Cargo Private Limited (In Liquidation), **Option A** the auction for the sale of Immovable Property of the Corporate Debtor.

The sale will be done by the undersigned through an e-Auction service provider i.e., Linkstar Infosys Private Limited. The sale shall be subject to the terms and conditions prescribed in the Process Memorandum available on <https://www.eauctions.co.in/> and the following conditions:

- The particulars of the Corporate Debtor specified in the table above have been stated as per best knowledge.
- Information available with the Liquidator on bona fide basis. It is clarified that the Liquidator makes no representation regarding the accuracy of the status of the details.
- The prospective bidders are also advised to make their own independent inquiries regarding the Corporate Debtor.
- The liabilities of the Corporate Debtor shall be settled in accordance with Section 53 of the Insolvency and Bankruptcy Code, 2016.
- If any offer is received within the last 5 (five) minutes of closure time, the bidding time will be extended automatically by another 5 (five) minutes, and the auction will automatically get closed at the extended 5 (five) minutes.

Sd/-
Jitender Kothari
Liquidator of RNP Marketing and Cargo Private Limited
Appointed as per the Hon'ble NCLT Mumbai Bench-1, Order dated 11/10/2023
IBBI/IPA-001/IP-005-40/2017-2018/10965
Reg. Address with IBBI: 702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri West, Mumbai-400053, Maharashtra
Reg. Email ID with IBBI: jitenderkothari@rediffmail.com
Project-Specific Email ID for Correspondence: liquidator.mp@gmail.com
Date: 11th December 2024
Place: Mumbai

NOTICE

Name of the company: TRENT LIMITED
Registered Office: Bombay House, 24, Horni Mody Street, Mumbai - 400001
NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost /misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] and J. holder[s], if any]	Kind of Securities and face value Securities	No. of Securities	Distinctive number[s]
1. JAYASRI PRASAD	Equity & Face Value Rs. 1/-	500	6242351 to 6242850
2. T V PRASAD (Jr. holder)			

Place : Bangalore Date : 10.12.2024 [Name[s] of holder[s] / Applicant[s] JAYASRI PRASAD and T V PRASAD

NOTICE FOR SALE OF AJS IMPEX PRIVATE LIMITED (IN LIQUIDATION) AS GOING CONCERN THROUGH E-AUCTION

Registered Office: Office No. 211, 2nd Floor, Hubtown Solaris, Saiwadi, Prof. N. S Phadke Marg, Andheri (East), Mumbai: 400069, Maharashtra. The corporate debtor 'M/s. AJS Impex Private Limited (In Liquidation)' having CIN: U74900MH2006PTC161680 is proposed to be sold as a going concern pursuant to Regulation 32(e) of IBBI (Liquidation Process) Regulations, 2016 through e-auction on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" as per details mentioned below:

Basic Description of Assets and Properties for sale:

Asset Description	Reserve Price (INR)	Earnest Money Deposit (INR)	Incremental Value (INR)
Sale of AJS Impex Private Limited as a going concern pursuant to Regulation 32(e) of IBBI (Liquidation Process) Regulations, 2016 with all the assets of corporate debtor forming part of the Liquidation Estate.	Rs. 40,37,22,060/-	Rs. 4,03,72,000/-	Rs. 25,00,000/-

E-Auction process timelines:

S. No.	Particulars	Dates
1	Last date for submission of Eligibility documents by bidders	Thursday, 26th December, 2024
2	Assets Inspection Start Date	Friday, 27th December, 2024
3	Asset Inspection End Date	Friday, 03rd January, 2025
4	Last date for deposit of Earnest Money Deposit (EMD)	Saturday, 04th January, 2025 by 6.00 pm.
5	Date and Time of E-Auction	Tuesday, 07th January, 2025 from 3.00 pm to 5.00 pm (With unlimited extension of 5 minutes each)

Notes: The sale will be done by the undersigned through the e-auction platform <https://www.eauctions.co.in>. The terms and conditions of E-Auction and other details of properties are uploaded at the website i.e., <http://www.eauctions.co.in>. Interested bidders can access the e-auction process document from <http://www.eauctions.co.in> or can request for sending the same through email to [Birendra.Kumar.Agrawal \(Liquidator\) at cirp_ajsimpex@gmail.com](mailto:Birendra.Kumar.Agrawal (Liquidator) at cirp_ajsimpex@gmail.com). The timing for inspection of assets of the corporate debtor shall be from 11.00 am to 5.00 pm.

Contact person on behalf of E-Auction Agency (Linkstar Infosys Private Limited): **Mr. Vijay Pipaliya** Email ID: admin@eauctions.co.in, Mobile No.: +91 9870099713

Contact person on behalf of the Liquidator: **Rohan R. Yadav** Email ID: cirp_ajsimpex@gmail.com, Mobile No.: +91 9819590821

Date: 11th December, 2024 Place: Mumbai **Birendra Kumar Agrawal** Liquidator of AJS Impex Private Limited IBBI/IPA-001/IP-00564/2017-18/11040

TATA TATA POWER THE TATA POWER COMPANY LIMITED

Registered Office: Bombay House, 24, Horni Mody Street, Mumbai - 400 001, India
Website: www.tatapower.com, CIN: L28920MH1919PLC000567

PUBLIC NOTICE

Inviting Suggestions/Objections on Multi Year Tariff Petition of The Tata Power Company Limited - Generation Business for Truing up for FY 2022-23 and FY 2023-24, Provisional Truing up for FY 2024-25 and Approval of ARR projections for MYT Control Period for FY 2025-26 to FY 2029-30 (Case No. 189 of 2024)

- The Tata Power Company Limited- Generation Business (Tata Power-G) has filed Petition (Case No. 189 of 2024) for Approval of True-Up of ARR for FY 2022-23 and FY 2023-24, Provisional Truing Up of ARR for FY 2024-25 as per MERC MYT Regulations, 2019 and ARR Projection along with generation tariff for 5th MYT Control Period from FY 2025-26 to FY 2029-30 as per MERC MYT Regulations, 2024.
- The Commission has admitted the petition on 09 December, 2024 and directed Tata Power-G to publish a Public Notice under Section 64(2) of the Electricity Act, 2003 inviting the suggestions/objections from the Public through this notice.
- The salient features of the Petition are provided below wherein the approved figures are as per MERC MTR order in Case No. 221 of 2022 dated 31 March 2023.
- The salient features of the Petition are provided below:

Table 1: Operational Performance for FY 2022-23, FY 2023-24 and FY 2024-25 - Thermal Stations (Overall)

Particulars	FY 2022-23		FY 2023-24		FY 2024-25	
	Approved	Actual	Approved	Actual	Approved	Actual
Availability (%)	90.78%	93.06%	93.80%	94.38%	94.73%	82.54%
Plant Load Factor (%)	60.09%	58.55%	77.41%	63.17%	79.33%	60.77%
Gross Generation (MU)	4895.11	4910.85	6324.00	5160.52	6463.00	4942.96
Net Generation (MU)	4595.19	4606.59	5999.92	4999.09	6127.80	4708.32

Table 2: Operational Performance for FY 2022-23, FY 2023-24 and FY 2024-25 - Hydro Stations (Overall)

Particulars	FY 2022-23		FY 2023-24		FY 2024-25	
	Approved	Actual	Approved	Actual	Approved	Actual
Availability (%)	97.98%	98.44%	93.74%	99.01%	96.15%	88.19%
Gross Generation (MU)	1600.21	1567.71	1470.00	1551.86	1484.00	1556.13
Net Generation (MU)	1573.27	1542.70	1454.15	1526.30	1468.01	1533.66

Table 3: Final true up for FY 2022-23, FY 2023-24 and provisional true up for FY 2024-25 for Unit 5, 7 and Hydro Stations (Rs Crore)

Sr. No.	Particulars	FY 2022-23		FY 2023-24		FY 2024-25	
		Approved	Claimed	Approved	Claimed	Approved	Claimed
A Expenditure							
1 Fuel Related Expenses	2660.71	2799.24	3475.66	2187.57	3466.17	1794.67	
2 Fuel Cost compensation based on MERC methodology in FAC Orders		17.87		(23.48)		(0.87)	
3 Auxiliary benefit		(4.16)		(5.58)			
4 Operation & Maintenance Expenses (incl. Water Charges)	440.56	473.31	457.78	474.94	475.68	495.64	
5 Depreciation	127.17	106.48	129.06	98.52	130.86	99.24	
6 Interest on Loan Capital Including financing and Refinancing charges	2.72	2.89	0.00	0.00	0.00	0.00	
7 Other Charges		2.00		1.69		0.00	
8 Interest on Working Capital	44.97	30.49	53.12	38.28	53.46	34.80	
B Total Revenue Expenditure	3276.12	3428.12	4115.62	2771.93	4126.17	2423.49	
9 Add: Return on Equity Capital	193.49	212.91	195.93	212.98	198.26	193.56	
C Aggregate Revenue Requirement	3469.61	3641.04	4311.54	2984.91	4324.42	2617.05	
10 Incentive (PLF, Hydro Incentive,)		70.57		68.30			
11 Reduction in FC for Unit 5 for FY 2024-25						(14.33)	
12 (Less) : Allocation from Unit 8 for Shared Capacity	11.02	10.43	10.69	9.76	10.36	9.76	
13 Less: Non-Tariff Income	12.87	16.67	12.87	25.27	12.87	25.27	
D Net Aggregate Revenue Requirement	3445.73	3684.51	4287.99	3018.17	4301.19	2567.68	
E Revenue	3498.33	3653.74		3043.70		2603.30	
F Revenue Gap/(Surplus) (D-E)	(52.60)	30.77		(25.52)		(35.52)	
G Net Gap/(Surplus) approved in MTR Tariff Order		(52.60)					
H Incremental Net Gap/(Surplus) FY 2022-23 (F-G)		83.37					

Table 4: Final true up for FY 2022-23, FY 2023-24 and provisional true up for FY 2024-25 for Unit 8 (Rs Crore)

Sr. No.	Particulars	FY 2022-23		FY 2023-24		FY 2024-25	
		Approved	Claimed	Approved	Claimed	Approved	Claimed
A Expenditure							
1 Fuel Related Expenses	1206.97	1277.11	1246.92	782.10	1243.51	775.51	
2 Fuel Cost compensation based on MERC methodology in FAC Orders		12.35		(11.33)		(0.47)	
3 Auxiliary benefit		7.50		4.10			
4 Operation & Maintenance Expenses	74.83	60.89	77.53	72.63	80.33	80.33	
5 Depreciation	59.36	59.83	59.36	24.84	59.52	24.90	
6 Interest on Loan Capital Including financing and Refinancing charges	9.74	10.40	5.33	8.18	1.56	6.20	
7 Other Expenses		0.59		0.21			
8 Interest on Working Capital	17.74	12.50	18.25	12.75	18.23	13.88	
B Total Revenue Expenditure	1368.64	1441.17	1407.39	893.46	1403.14	900.34	
9 Add: Return on Equity Capital	50.23	55.56	50.23	55.53	50.37	50.29	
C Aggregate Revenue Requirement	1418.87	1496.73	1457.62	949.00	1453.51	950.63	
10 Incentive (PLF Incentive,)		0.00		0.00			
11 (Add): Allocation from Unit 8 for Shared Capacity	11.02	10.43	10.69	9.76	10.36	9.76	
12 Less: Non-Tariff Income	3.42	0.56	3.42	(2.34)	3.42	(2.34)	
D Net Aggregate Revenue Requirement	1426.48	1506.60	1464.89	961.10	1460.45	962.73	
E Revenue	1438.68	1534.97		1010.93		997.23	
F Revenue Gap/(Surplus) (D-E)	(12.21)	(28.37)		(49.83)		(34.49)	
G Net Gap/(Surplus) approved in MTR Tariff Order		(12.21)					
H Incremental Net Gap/(Surplus) FY 2022-23 (F-G)		16.16)					

Table 5: Cumulative Revenue Gap till FY 2024-25

Particulars	Rs. Crore
Incremental Gap / (Surplus) for FY 2022-23	67.21
Incremental Gap / (Surplus) for FY 2023-24	(75.35)

TOYAM TOYAM SPORTS LIMITED

(CIN: L74110MH1985PLC285384)
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EXTRA ORDINARY GENERAL MEETING (EOGM) NOTICE

Notice is hereby given that the Extra Ordinary General Meeting (EOGM) of the Toyam Sports Limited will be held on Wednesday 02nd January, 2025 at 03:30 P.M. through video conferencing to transact the Business, as set out in the Notice